(b) Review by Government on the working of the Company. [Placed in Library. *See* No. LT—7459/ 83 for (a) and (b)].

Papers Laid

Notifications of the Ministry of Law, Justice and Company Affairs (Department *at* Company Affairs) under Companies Act, 1956

SHRI JAGANNATH KAUSHAL: Sir, 1 also beg t° lay on the Table, under sub-section (3) of section 620A oj the Companies Act, 1956, a copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs):—

(i) G.S.R. No. 843, dated the 19th November, 1983, publishing the Declaration of M/s. Sri Raja Raja Chelan Mutual Benefit Fund Limited as a 'Nidhi' under section 620A (D of the said Act.

(ii) G.S.R. No. 844, dated the 19th November, 1983, publishing the Declaration of M/s. Palghat Permanent Fund Limited as a 'Nidhi' under section 620AQ) of the said Act.
Placed in Library. See No. LT— '7461/83 for (i) and (il)].

1. Report and Accounts (1982-83) of the Hindustan Tele-Printers Limited, Madras? and related Papers.

M. Report and Accounts (1982-83) of ihe Indian Telephon* Industries Bangalore and related Papers.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): Sir, I beg t> lay on the Table, under sub-section (1) of section, 619A of the Companies Act, 1956, a cop_v each (in English and Hindi) of the following papers.-

(i) (a) Twenty-second Annual Report and Accounts of the Hindustan Teleprinters Limited, Madras for the year 1982-83,- together with the Auditors' Report on the Accounts 1416 R.S.—8 and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. [Placed in Library. See No. LT—7463/83 for (a) and (b)].

on the Table

(ii) (a) Thirty-third Annual Report and Accounts of the Indian Telephone Industries Limited, Bangalore, for the year 1982-83, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor Genera] of India thereon.

(b) Review by Government on the working of the Company. [Placed in Library. *See* No. No. LT--7462/ 82]

MOTION FOR EXTENSION OF TIME FOR PRESENTATION OF THE RE-PORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE MENTAL HEALTH BILL, 1981

MR. DEPUTY CHAIRMAN: I will tnke up Special Mention just after two small items. Motion for extension of time for presentation of the Report of the Joint Committee of the Houses on the Mental Health Bill.

SHRI BHUVNESH CHATURVEDI: (Rajasthan): Sir, I beg to move the follow *ng* motion: —

"That the time appointed for presentation of the Report of the Joint Committee $_0$ f the Houses on the Mental Health Bill 1981, be further extended upto the first day of the last week of the Hundred and Twenty Ninth Session of the Rajya Sabha."

Tfie question was put and ihe motion was adopted.

THE ESSENTIAL COMMODITIES (AMENDMENT) BILL, 1983.

MR. DEPUTY CHAIRMAN: Bill for introduction. Mr. Bhagwat Jha Azad.